

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00561/2018**

**Dated Friday the 27<sup>th</sup> day of April Two Thousand Eighteen**

**PRESENT**

**HON'BLE MR. R. RAMANUJAM, Member (A)**

Mrs. Anjalai  
Door No. 2-54B, Alli Nagaram Post Office  
Alathur Taluk  
Perambalur District – 621 713. ....Applicant

By Advocate M/s. R. Gokulakrishnan

Vs

The Divisional Railway Manager  
Southern Railways  
Trichirappalli Junction  
Trichy – 1. ....Respondents

By Advocate Mr. P. Srinivasan

**ORAL ORDER****(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant had filed this OA seeking the following reliefs:

- “a. To consider the applicant's representation dated 25.11.2017 sent to the respondent.
- b. To direct the respondent to pay the family pension of applicant's husband late Muthu from the date of his death dated 15.08.2004.
- c. Pass such further or other orders”

2. It is submitted that the applicant had made Annexure A5 representation dated 25.11.2017 to the Competent Authority which has not been disposed of.

3. Mr. P. Srinivasan takes notice on behalf of the respondents.

4. In view of the above, without going into the merits of the case it is considered appropriate to direct the respondents to consider the Annexure A5 representation dated 25.11.2017 in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of copy of this order. Directed accordingly.

5. OA is disposed of at the admission stage.

**(R. Ramanujam)  
Member(A)**

**27.04.2018**

AS